

SHRI H. N. MUKERJEE (Calcutta North East): Could I ask you on a point of order whether Parliament could justify itself by being told by the Minister that the Proclamation of Emergency, which was continuing on a certain basis, continues now on another basis, even though the Constitution permits it? How could we justify ourselves? And this is the last day of our session. Could we go back, after hearing the Minister say that he can continue the Proclamation of Emergency on grounds qualitatively different from the grounds promulgated earlier, even though the Constitution allows you to make the law...

SHRI UMA SHANKAR DIKSHIT:  
I have not said that.

श्री अटल बिहारी वाजपेयी : जो ब्यान दिया है इसको आप थोड़ा गहराई से पढ़ें। यह बड़ा हास्यास्पद है। वह कहते हैं कि एमरजेंसी के अन्तर्गत डी आई आर है और डी आई आर इकोनॉमिक आफ्सेज के लिये भी काम में लाये जा रहे हैं इसलिए इकोनॉमिक सिचुएशन को भी हमें कन्सीडर करना पड़ेगा। क्या टोटेलिटो का मतलब यह नहीं निकलता है। इकोनॉमिक सिचुएशन को मीट करने के लिये अगल कायदे हैं। (ब्यवधान) .. एमरजेंसी की वजह से डी आई आर आया और अब डी आई आर की वजह से एमरजेंसी कायम रहे यह कितना मजाक है। यह संविधान के साथ खिलवाड़ हों रहा है। (ब्यवधान)

SHRI SHYAMNANDAN MISHRA:  
My humble submission is that you kindly compare the statement made by the hon. Minister today with the statement that I had made earlier under rule 377. If you are satisfied that all the points raised by me have been adequately met by the hon. Minister, I will have nothing to say. But I have raised certain issues; the emergency is being continued on grounds which Parliament had not approved of. Now, in the name of economic offences, they cannot

continue the emergency perpetually....  
(Interruptions)

श्री अटल बिहारी वाजपेयी : हम अपना अस्तोष प्रकट करने के लिये सदन से बाहर जा रहे हैं। यह फंडमेंटल राइट्स का सवाल है।

[Shri Samar Mukherjee, Shri H. N. Mukerjee, Shri Sezhiyan, Shri Atal Bihari Vajpayee, Shri Shyamnandan Mishra, Shri Madhu Limaye and some other hon. Members then left the House]

11.35 hrs.

STATEMENT RE: ALLEGED BEATING OF NEWSMEN BY POLICE IN AHMEDABAD ON 7TH AUGUST 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement, in pursuance of matter raised by Shri Atal Bihari Vajpayee on the 30th August, 1974, regarding alleged beating of newsmen by Police in Ahmedabad on the 7th August, 1974.

#### Statement

According to the information received from the Government of Gujarat, a complaint was lodged by Smt. Ilaben Prakash Jagatram at Navrangpura police station, Ahmedabad alleging that she was molested by a journalist Shri Asraf Sayed of the Times of India, Ahmedabad when she was returning to her residence with her husband at 10.30 P.M. on the night of 7th August, 1974. It was further alleged that her husband was also beaten by the Journalist and some of Shri Sayed's friends.

2. Shri Sayed also filed a complaint against Shrimati Ilaben Prakash Jagatram and her husband under section 323 of the I.P.C.

[Shri F. H. Mohsin]

3. The incident is believed to have occurred between 10.30 and 11.00 P.M. on the 7th August, 1974 and the Police was informed at about 11.30 P.M. The complaint of Shrimati Ilaben Prakash Jagatram was recorded at about 1.40 A.M. and of Shri Sayed at about 3.00 A.M. after his medical examination at the Civil Hospital.

4. At about 3.30 A.M. about 25 Journalists went to the residence of Shri H. C. Sarin, Adviser to the Governor alleging that the Police had deliberately delayed the taking down of the complaint of Shri Ashraf Sayed.

5. As the matter was not so urgent as to wake up the Adviser at such an early hour, the Police asked the Journalists not to disturb the Adviser. The police put up a cordon to prevent the Journalists from getting into the residence of the Adviser. The Journalists tried to break in the cordon and a scuffle ensued. Shri Sarin however, met the Journalists at about 4.30 A.M. as soon as he was woken up. The Journalists complained to him that the Police had used force and manhandled them.

6. On receipt of a written complaint from the Journalists the Government of Gujarat have asked a senior officer Shri R. Chandramouli, Secretary, Food and Civil Supplies Department to enquire into the allegations against the Police made by the Journalists. The enquiry report is awaited. Meanwhile the two complaints are under investigation with the Police and further action will be taken on them depending upon the result of the investigation.

11.36 hrs.

#### DELHI SALES TAX BILL

#### APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI  
K. R. GANESH): I beg to move:

"That this House do appoint  
Sarvashri Chakleshwar Singh, Biren

Dutta and M. Deiveekan to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union Territory of Delhi, vice Sarvashri Rudra Pratap Singh, Madhuryya Halder and R. P. Ulaganambi resigned."

MR. SPEAKER: The question is:

"That this House do appoint Sarvashri Chakleshwar Singh, Biren Dutta and M. Deiveekan to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union Territory of Delhi, vice Sarvashri Rudra Pratap Singh, Madhuryya Halder and R. P. Ulaganambi resigned."

*The motion was adopted.*

11.37 hrs.

#### CENTRAL AND OTHER SOCIETIES (REGULATION) BILL

#### CONCURRENCE IN RECOMMENDATION OF RAJYA SABHA TO JOIN IN JOINT COMMITTEE

THE MINISTER OF STATE IN  
THE MINISTRY OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
NITIRAJ SINGH CHAUDHARY): Sir,  
with your permission, I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the incorporation, regulation and winding up of the Central societies and declared Central societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 6th September, 1974 and communicated to this House on the 6th September, 1974 and do resolve that the following